

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 24.04.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>Company Petition IB/46/95/2024</b>
<b>NAME OF THE COMPANY</b>	<b>Pravista Infra Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Indian Bank</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Mr. Varadha Rajeshwar Rao</b>
<b>UNDER SECTION</b>	<b>95 of IBC</b>

**ORDER**

**Present:** Ld. Counsel Mr. Sethu Madhava Rao for the Financial Creditor.

This is a petition filed under Section 95 of Insolvency & Bankruptcy Code, 2016 (IBC) by Financial Creditor. We have heard Ld. Counsel for the Financial Creditor and also perused the records.

The Financial Creditor has proposed the name of Mr.Chinnam Poorna Chandra Rao, having Registration number IBBI/IPA-003/IP-N000119/2017-18/11298 as RP. Accordingly, Mr.Chinnam Poorna Chandra Rao is hereby appointed as RP in this matter. The RP is directed to submit his report under Section 99 of IBC within 10 days.

Interim moratorium commences from the date of filing of the Petition under Section 95 of I&B Code, 2016, with the following conditions.

Petitioner is directed to issue notice to the Respondent and file proof of the same by way of an Affidavit.

The Petitioner is directed to pay a sum of Rs.50,000/- per month plus actual expenses (Rupees Fifty Thousand only) to the Resolution Professional to perform the functions assigned to him. This shall be subject to adjustment by COC as accounted for by RP and shall be paid back to the Petitioner.

**Matter is adjourned to 06.06.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**